IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, CHENNAI

Excise Appeal No.40575 of 2018

(Arising out of Order-in-Appeal No.359/2017 (CTA-II) dated 30.11.2017 passed by the Commissioner of Central Tax (Appeals – II), Chennai)

The Ramco Cements Ltd. **Appellant**
Cement Grinding Unit
Kattuputhur Village Olaiyur Post
Salavakkam Via
Kancheepuram Dt. 603 107.

Vs.

Commissioner of GST & Central Excise **Respondent**
Chennai Outer Commissionerate
Newry Towers, 12th Main Road
Anna Nagar, Chennai – 600 040.

APPEARANCE:

Shri Rajasekar, Authorized Representative for the Appellant
Shri M. Selvakumar, AC (AR) for the Respondent

CORAM

Hon'ble Shri P. Dinesha, Member (Judicial)
Hon'ble Shri M. Ajit Kumar, Member (Technical)

Final Order No.40384/2024

Date of Hearing : 04.04.2024
Date of Decision: 04.04.2024

Per Bench

The appellant has filed memo enclosing the Form – 4 Discharge Certificate issued under SVLDR Scheme, 2019.

2. From a perusal of the documents placed on record, it is seen that Discharge Certificate in Form No. SVLDRS-4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme ('SVLDR Scheme' for short), 2019 has been issued to the appellant. The present appeal is therefore to be

deemed as withdrawn in terms of section 127(6) of the Finance Act, 2019 for availing the benefit of the SVLDR Scheme.

3. In view of the above, in terms of sub-section (6) of Section 127 of the Finance Act, 1994, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(**M. AJIT KUMAR**)
Member (Technical)

(**P. DINESHA**)
Member (Judicial)

Rex